

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
[Hearing Through VC Mode]

ITEM No.23
C.A.Nos. 42, 58, 59, 70, 71, 74, 79/2023
Contempt Application 01/2024 in
C.P.No. 125/BB/2022

IN THE MATTER OF:

Mr. G N Thirumalesh ... Petitioner
Vs.
M/s. Apex Luminaires Pvt. Ltd. & Ors. ... Respondent

Order under Section 241- 244 of Companies Act, 2013

Order delivered on: 18.07.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. DR. VELAMUR G VENKATA CHALAPATHY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/
Applicant in Contempt Petition No.01/2024 : Shri Vinayak
For the Respondents in C.P/
Respondents in Contempt Petition No.01/2024 : Shri Vinayak Bhat, PCS

ORDER

1. Heard the Ld. PCS for the Petitioner and Ld. Counsel for the Respondents.
2. Ld. Counsel for the Respondents stated that he has e-filed certain Additional documents in Contempt Petition No.01/2024 and requests time to file physical copy of Additional documents. Therefore, he is permitted to file the same in the Registry. However, Ld. PCS submits that he has not received the Additional documents. Therefore, Ld. Counsel for the Respondents is directed to serve the copy on the other side.
3. List the case on **26.09.2024**. The interim order granted on 27.06.2023 is extended till the next date of hearing.

-Sd-

DR. V G VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

K. BISWAL
MEMBER (JUDICIAL)